collective bargaining as a method of settlement of industrial disputes?

THE DEPUTY ;.<TNISTER *m* TH» MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): It is primarily for the parties themselves to makie mutual negotiation and collective bargaining the main method of settling industrial disputes. Some of the step_s taken by Government to encourage collective bargaining are: —

- (i) Amendment of the definition of the term "settlement" under the Industrial Disputes Act so as to include agreements arrived at between parties otherwise than through conciliation;
- (ii) Standing instructions to the officers of the Industrial Relations Department to encourage unionj to negotiate direct settlement;
- (iii) Adoption of the Code of Discipline and the Industrial Truce Resolution which aimongit other things emphasise the value of mutual negotiation; and
- (iv) Workers' Education Scheme.

PUBLICITY PERSONNEL IN THE EXTERNAL PUBLICITY

•887. SHRI V. M. CHORDIA: Will the PRIME MINISTER be pleased to state:

(a) the number of publicity personnel in the External Publicity Division who have been absorbed in the Indian Foreign Service during the period 1955-63; and

(b) the criterion on which they were absorbed in the Indian Foreign Service?

THE DEPUTY MINISTER IN THB MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Five.

(b) A limited number of vacancies in the Senior Scale of LFS is filled by selection from ISI 'and IFS(B) Grade I Officers, on the basis of merit, in consultation with the Union Public Service Commission. To be eligible for such selection. TSI officers have to complete not less than 6 years of service in posts not lower than the post of an Information Officer.

CRITICISM IN KASHMIR AGAINST THE FILM 'KASHMIR KI KALI'

542. SHRI A. M. TARIQ; Will the Minister of INFORMATION AWB BROADCASTING be pleased to state:

(a) whether it is a fact that thera has been criticism in Kashmir againat the film *Kashmir Ki Kali'; and

(b) if so, what is the nature of criticism and what action has been taken by Government in the matter?

THE DEPUTY MINISTER IN TBB MINISTRY OF INFORMATION AND BROADCASTING (SHRI SHAU NATH): (a) and (b) Government has been given to understand by the hon. Member himself, that there is criticism against this film on the ground that there are certain things in it derogatory to the self-respect and morality of Kashmiris. As the fihm kas not yet been submitted for certification, the question of taking any action by the Government in the matter at this stage does not arise.

FREE ACCOMMODATION TO INFORMATION OFFICER STATIONED IN KASHMIR

54S. SHRI A. M. TARIQ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that an Information Officer who was stationed in Kashmir and who has now comt back to Delhi, was given some special concession as free house etc., by tha Jammu and Kashmir State;

(b) whether it is not against the rules of Central Government to accept free accommodation from the States; and